

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1645  
TO BE ANSWERED ON DECEMBER 18, 2023**

**REHABILITATION OF 1984 ANTI SIKH RIOT VICTIMS**

**NO. 1645. SHRI VIKRAMJIT SINGH SAHNEY:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of flats/houses allocated to the victims of 1984 anti Sikh riots all across the country including Delhi, district-wise;
- (b) whether all the allottees have got registry of their respective accommodation allotment on their names;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether Government is planning to take steps in order to provide registries for the accommodation allotted to the victims of 1984 anti Sikh riot victims all across the country including Delhi; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

(a) to (e): As per 12<sup>th</sup> Schedule of the Constitution, Urban Development including Housing is a State subject. Government of India through its various programmes, schemes, advisory etc. supplements the efforts of the State Government in this regard. No such records of allotment of flats/houses for 1984 riot victims all across the country, district-wise are being maintained in this Ministry.

However, as per information provided by Delhi Urban Shelter Improvement Board (DUSIB) under Government of National Capital Territory of Delhi (GNCTD), the district-wise details of flats/houses allotted to the victims of 1984 anti-sikh riots in Delhi are as under:-

West:

- 1. Tilak Vihar – 978
- 2. Raghbir Nagar – 588
- 3. Madipur – 299

North-East

- 1. Garhi – 110
- 2. Sangam Park- 186

North-West

- 1. Jahangir puri – 174

South Delhi

- 1. Kalkaji -7

Shahdara

- 1. GT Road, Shahdara – 14

The Delhi Urban Shelter Improvement Board (DUSIB) grants freehold rights on the basis of applications received. The allottee can get his flat /house registered with the concerned sub-registrar office.

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